

\224ITEM NO.54

COURT NO.2

SECTION IIA

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).4907-4910/2016  
(Arising out of impugned final judgment and order dated 28/08/2015  
in CRLAP No.230, 232, 243 and 275 passed by the High Court of  
patna)

AJAY KR. GHOSHAL ETC

Petitioner(s)

VERSUS

STATE OF BIHAR

Respondent(s)

(with appln. (s) for impleadment and interim relief and office  
report)

Date : 16/01/2017 These petitions were called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE DIPAK MISRA

HON&#39;BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Nagendra Rai, Sr. Adv.

Mr. Smarhar Singh, AOR

For Respondent(s) M r. Gopal Singh, AOR

Mr. Manish Kumar, Adv.

Mr. Advitya Awasthi, Adv.

Mr. Mithilesh Kumar, Singh

Mr. Manju Singh, Adv.

Mr. J. Bangarvi, Adv.

Mr. T. Verma, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

I.A. for impleadment stands allowed.

Learned counsel for the informant is permitted to assist the  
Court.

Heard learned counsel for the parties.

Judgment reserved.

(Gulshan Kumar Arora) (H.S. Parasher)

Court Master Court Master